

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 86698 of 2016

(Arising out of Order-in-Original No. 58/ST/COMMR./2016 dated 15.01.2016
passed by the Commissioner of Central Excise, Aurangabad)

M/s Sadguru Electricals

.....Appellant

Plot No. 26/1973 Vidyavihar Colony
Solapur By Pass Road Osmanabad
Pin Code-413 501

VERSUS

CCE, Aurangabad

.....Respondent

Town Centre N-5
CIDCO Aurangabad-431003

APPEARANCE:

None for the Appellant
Shri Dharmendra Singh, Superintendent Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85044 / 2020

Date of Hearing: 10.01.2020

Date of Decision:10.01.2020

PER: AJAY SHARMA

In the instant Appeal a letter has been filed by the Appellant on 23/12/2019 stating that the Appellant has filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 on 27/09/2019 with the competent authority and the designated committee has issued the discharge certificate No. SVLDRS-4 bearing no. L081119SV400085 on 08/11/2019 to the Appellant under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas

Scheme 2019 and it has been prayed in that letter that the instant Appeal be deemed as withdrawn.

2. In view of above, the Appeal filed by the Appellant is dismissed as withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

sb